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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI

O.A. No. 266/2002

NEW DELHI, THIS THE 31ST JAN 2002

Hon'ble Shri Govindan S. Tamai, Member (A)

Smt. Chandrawati, ~~Ma~~
W/o Late Sh. Ranjit Singh,
(Ex. Binding Assistant, Govt. of India Press)
Vill: Mada pur, PO: Barla,
Distt. Aligarh (UP)

.....Applicant

(By Shri D N Sharma, Advocate)

VERSUS

1. Union of India through Secretary,
G.O.I., Min. of Urban Dev. & Employment
Nirman Bhawan, New Delhi
2. The Director of Printing
Govt. of India,
B Wing, Nirman Bhawan,
New Delhi.
3. The Manager,
Govt. of India Pres,
Aligarh.

.....Respondents.

(None for the respondents)

O.R.D.E.R (ORDER)

Shri D N Sharma appears for the applicant.

2. The applicant in this case is a widow of one Shri Ranjit singh, former Binding Assistant of the Govt. Press Aligarh who died on harness on 18.4.97. The deceased had left 4 minor children and the widow who is the applicant. With the meagre family pension it is not possible for her to maintain and bring up the children and she has therefore been making representations for consideration for compassionate appointment.

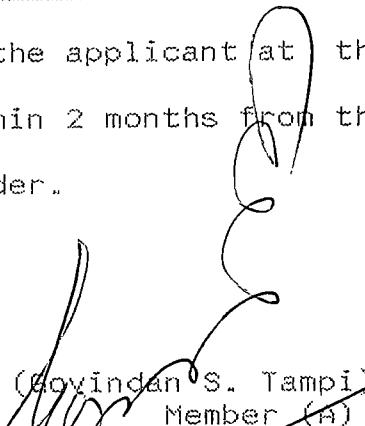
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(3), *Re*

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However, her representation/s addressed to Dte. of Printing on 16.12.2000 and appeal dated 11.6.2001 to the Secretary Min. of Urban Development, New Delhi had not been responded. The relief sought by Shri Sharma on behalf of the applicant is that respondent No. 2 be directed to dispose of the representation at the earliest.

3. I have considered the matter, as the representations addressed by the applicant to the Director of Printing (Respondent No.1) on 16.12.2000 has not been disposed of, it would be in the fitness of the things to dispose of the OA with directions to the said authority to pass necessary orders within a specified time frame. Therefore, I dispose of this OA, without issue of any notice by directing Respondent No. 2 to examine the representation, take a proper decision and communicate the same to the applicant at the earliest and in any event within 2 months from the receipt of the copy of this order.


(Govindan S. Tampi)
Member (A)

Patwal/